

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-120/2001/5837/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jogeswar Borah,  
District & Sessions Judge,  
Biswanath, Biswanath Chariali.

Dated Guwahati, the <sup>th</sup> 17 July, 2023.

Sub:- **Earned Leave.**

Ref:- Your letter No. DJ (BN)4560 dtd. 10.07.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for thirty days from 10.07.2023 to 08.08.2023 along with station leave permission** (prefixing 08.07.2023 & 09.07.2023), subject to submission of your leave application in prescribed format alongwith Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Chief Judicial Magistrate Cum Civil Judge & Asst. Sessions Judge, Biswanath Chariali, Biswanath and in her absence to the next senior most Judicial officer at the station retrospectively.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-120/2001/5838-5839/A, dated , 17-07-2023**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**